Low productivity of soda ash by M/s. Tata Chemicals Limited durign scarcity period

Written Answers

752. SHRI AMARPROSAD CHAKRA-BORTY; Will the Minister of CHEMI-CALS AND FERTILIZERS b_e pleased to state:

(a) whether Government have enquired into the allegation of consumers that during the scarcity period Mjs. Tata Chemicals Ltd., slow down production of soda ash to earn extra profits; and

(b) if not whether Government propose to do so?

THE MINISTER OF STATE IN IHE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI R. C RATH); (a) anj (b) The production of Soda Ash by M/s. Tata Chemicals during the last five years was:—

Year	Quantity	(in '000 tonnes)
1979-80		299.26
1980-81		330.62
1981-82		383.22
1982-83		378,73
1983-84		459.66

It would be noted from the above figures that the productio_n $_0$ f Soda Ash by M/s. Tata Chemical_s Ltd. has generally shown a rising trend o_n an annual basis.

Misuse of Medical facilities in ONGC

753. SHRI J. P. GOYAL:. Will the Minister of ENERGY be pleased to state;

(a) whether it is a fact that the Oil and Natural Gas Commission incurs huge expenditure on medical expenses for its staff each year mainly due to wrong policies in which medical facilities are grossly misused;

(b) if so, what is the amount spent by the OU and Natural Gas Commision on this account during the last three years, year-wise; and (c) what steps have been taken to stop the misuse of medical facilities in the Oil and Natural Gas Commission?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY IN THE DE-PARTMENT OF PETROLEUM (SHRI GARGI SHANKER MISHRA); (a) and (b) Detailed investigations carried out recently have not revealed any serious misuse of medical facilities in the Oil & Natural Gas Commission

The expenditure incurred by the Oil & Natural Gas Commission on the medicai facilities of their employees during the last three years is given below

Year	A	mount	(Rs.	lakhs)	
1982-83		379	.08		
1981-82			27		
1980-81			07		

I . The increase in expenditure i_s mainly because of the large increase in the number of beneficiaries of the ONGC medical Scheme and increase in the cost of medicines and services.

(c) Does not arise.

.Procecutino of senior officers of CfL.

754. SHRI KALYAN ROY: SHRI M. KALYANA-SUNDARAM:

Will the Minister of ENERGY be pleased to state:

(a) whether individual senior officers of Coal India Limited who wer_e prosecuted and convicted for gross violation of Section 10 of the Contract Labour (Regulation and Abolition) Act have paid fines imposed by courts out of their own income or the fines have been paid by the Coal India Limited and its subsidiaries:

(b) if the fines were paid by coal India Limited, what are the reasons therefor; 148